

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2357  
ANSWERED ON:08.12.2014  
PENSION FOR ACCIDENT VICTIMS  
Gaikwad Dr. Sunil Baliram

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has an assessment of the number of work-related deaths/accidents of labourers in various industrial units/factories including construction sites;
- (b) if so, the details thereof during each of the last three years and the current year, sector- wise including constructions;
- (c) the details of compensation including pension provided to the families of those killed in accidents particularly in various construction sites; and
- (d) the measures taken to ensures safety of such workers in the country?

**Answer**

MINISTER OF STATE(IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) & (b): As per the information collected by Directorate General Factory Advice Service and Labour Institutes (DGFASLI) through correspondence with Chief Inspector of Factories (CIFs) of State Governments/ Union Territories, fatal & non-fatal injuries reported in factories registered under the Factories Act, 1948, (which includes construction sites within the precincts of a factory) for the year 2011, 2012 & 2013 is given at Annexure-I. The number of work-related deaths/accidents of labourers in construction sites (separate) of central sphere is given at Annexure-II.

(c): The details of compensation awarded to victim/families of victims in various construction sites under central sphere is given in Annexure-III.

(d): The Government has enacted the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act (BOCW), 1996 to regulate employment and conditions of service of building and other construction workers and to provide for their safety, health and welfare measures. The Central Government has framed Construction Workers (Regulation of Employment and Conditions of Service) Central Rules, 1998 which contains provisions and specifications for adequate safety and health of workers employed in construction industry.

The provisions of safety and health aspect of the workers engaged in building and other construction work are enforced by the Central and State Governments in their respective spheres.